

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF DUNZO DIGITAL PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DUNZO DIGITAL PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	08/07/2014
3.	Authority under which corporate debtor is incorporated / registered	ROC - Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900KA2014PTC075256
5.	Address of the registered office and principal office (if any) of corporate debtor	4 th Floor, Incubex INRM, 558, 9 th A Main Rd, Indira Nagar 1 st Stage, Indiranagar, Bangalore North, Karnataka - 560038, India,
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 06 th August, 2025 (Copy of order received on 12 th September, 2025)
7.	Estimated date of closure of insolvency resolution process	02 nd February, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Interim Resolution Professional - Srinivas Vaidyanath Subramaniam IP Regn No.: IBBI/IPA-002/IP-N00991/2020-2021/13162
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Email ID.: srinivas@vriyer.com Villa 14, Chaithanya Ananya, Whitefield Kadugodi Road, Belthur, Whitefield, Near Raheja Sai Gardens, Bangalore, Karnataka - 560067
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Email ID.: cirpdunzodigital@gmail.com Address.: Nakshatra – 402, Building No. 4, Ground Floor, Solitaire Corporate Park, Guru Hargovindji Rd, Chakala, Andheri East, Mumbai, Maharashtra 400093
11.	Last date for submission of claims	26 th September, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable



13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://www.ibbi.gov.in/home/downloads b. Not applicable

Notice is hereby given that the Hon'ble National Company Law Tribunal, BENGALURU BENCH has ordered the commencement of a corporate insolvency resolution process of the Dunzo Digital Private Limited on 06th August, 2025 (Copy of order received on 12th September, 2025) vide order no. C.P. (IB) No.36/BB/2024.

The creditors of Dunzo Digital Private Limited, are hereby called upon to submit their claims with proof on or before 26th September, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



IP Srinivas Vaidyanath Subramaniam

IP Registration No.: IBBI/IPA-002/IP-N00991/2020-2021/13162

Interim Resolution Professional

Dunzo Digital Private Limited

(Company undergoing Corporate Insolvency Resolution Process)

AFA Number: AA2/13162/02/311225/203535

AFA valid up to.: 31/12/2025

Date: 23rd September, 2025

Place: Bangalore

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